

1. Shri M. Ganguly, Assistant General Superintendent (Mills), Durgapur Steel Plant .. Leader

2. Shri T. R. S. Parmar, Chief Superintendent, Coke Oven & Bye-Product Plant, Rourkela Steel Plant .. Member

3. Shri S. P. Jung, Superintendent Blast Furnace, Bhilai Steel Plant .. Member

4. Shri S. Narayan, Superintendent Steel Melting Shop, Bhilai Steel Plant .. Member

5. Shri S. M. Dutta, Superintendent Technical Development Department, Durgapur Steel Plant .. Member

The team is to visit the plant on the 25th July, 1978 and, thereafter, submit a report to the Managing Director of the Company for taking appropriate action.

Introduction of Projects on Advanced Vocational Training System

707. SHRI M. A. HANNAN ALHAJ:
SHRI SUDHIR GHOSAL:

Will the Minister of PARLIAMEN-
TARY AFFAIRS AND LABOUR be
please dto state:

(a) whether the project on advanced vocational Training system, based on Modules of employable skill has been introduced in various advance training institute and other institutes;

(b) if so, the details of the project and the financial resources of the project;

(c) the names of the institute where this scheme has been introduced up-to-date Institute-wise, date-wise;

(d) number of persons participating in the project institute-wise, up-to-

date and the number of persons likely to be trained under the projects, Institute-wise;

(e) whether this scheme has been introduced in Central Training Institute at Calcutta and Industrial Training Institute in Durgapur; and

(f) if so, the details of the arrangements made up-to-date to introduce this scheme in these Institutes?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR (SHRI
RAVINDRA VARMA): (a) Yes,
Sir.

(b) and (c). Statement A is laid on the Table of the House. [Placed in Library. See No. LT-2427/78].

(d) Statement B is laid on the Table of the House [Placed in Library. See No. L-2427/78].

(e) Yes, Sir; the scheme has been sanctioned at both the institutes though training has not yet commenced at Durgapur:

(f) Statement C is laid on the Table of the House. [Placed in Library. See No. LT-2427/78].

Use of Homoeopathic Medicine

708. SHRI S. S. SOMANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether vitality refuses to accept more than one dose of a Homoeopathic Medicine from one potency under the (Organon of Medicine) Article No. 247 (read with Article 272) in the interest of the suffering masses and their cure;

(b) whether the legally qualified Homoeopaths are not practicing this healthy and ethical mode of medication and harming the peoples health;